

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 104**  
**(IB)-470(ND)/2017**  
**IA-2816/2021**

**IN THE MATTER OF:**

**Sh. Amit Kumar Malik** ... **Applicant/Petitioner**

**Versus**

**M/s. Kindle Developers Pvt. Ltd.** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 09.07.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

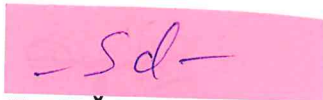
**PRESENT:** Mr. Prateek Kushwaha, Adv with Kashi Vishwanathan Sivaraman for Resolution Professional, Mr. Alok Dhir, Mr. Akhil Shankhwar, Advocates, on behalf of Applicant, Mr. Rachit Mittal Adv for Noida Authority

**ORDER**

By filing this Application, the Applicant has prayed for an early listing of IB/445/2021. Heard Ld. Counsel appearing for the Applicant and RP. Ld. Counsel informed that the next date in this matter is fixed on 14.07.2021. Considering the fact that the matter has already listed on 14.07.2021, we are not inclined to prepone the date.

Accordingly, **the present IA is Dismissed.**

However, the Petitioner is at liberty to mention the matter, on the date fixed, for the early hearing of matters.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**